

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

INSTRUCTIONS AS TO FILING OF CASES ON 11.01.2021
DURING THE SANKRANTHI VACATION, 2021

It is to inform to all the Advocates/Parties that the cases of urgent nature as notified in the Notification No.01/SO/2021 dated 08.01.2021 may be filed during the Sankranthi Vacation, 2021, on the filing day i.e. 11th January, 2021, between 10.30 a.m. and 1.30 p.m. either physically or online. Since the filing day as per the above Notification is 11th January, 2021 up to 1.30 p.m., the cases filed either prior to the filing day or subsequent to 1.30 p.m. on 11th January, 2021 will not be entertained. Further, the following instructions may be taken note of while filing the cases:

1. Matters in which the impugned Order(s) is/are passed on or after 28th December, 2020 alone will be entertained during Sankranthi Vacation, 2021.

2. Writ petitions and criminal petitions filed to quash FIRs/Charge sheets and relaxation of conditions of bail/modification petitions will not be entertained during Sankranthi Vacation, 2021.

3. Bail applications will be entertained only if rejection order(s) refusing/dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed along with the bail applications.

4. Writ Petition(s) relating to the service matters will not be entertained during Sankranthi Vacation, 2021.

5. Writ Petition(s) relating to Stamps and Registration will not be entertained.

6. No letter/petition for withdrawal of cases will be entertained.

//BY ORDER//

Date: 08.01.2021

**VACATION OFFICER-CUM-
DEPUTY REGISTRAR**